

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.213 – IA 455 of 2020
ITEM No.214 – IA/205(AHM)2022
ITEM No.215 – IA/469(AHM)2022
ITEM No.216 – IA/574(AHM)2022
ITEM No.217 – IA/126(AHM)2024 in IA 851 of 2020
in
CP(IB) 127 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shivam Pareikh, Adv. in IA 126 of 2024 in IA 851 of 2020
Mr.Atul Sharma, Adv/in IA 205 of 2022 & IA 469/22
For the Respondent : Mr. Pavan S Godiawala, Adv. for GIDC
Mr. Aspi Kapadia, Adv. a/w Mr. Shivam Parikh,
Adv. for R-14 :
For the RP : Mr, Nandish Chudgar, Adv. in IA 455 of 2020 & IA 126
of 2024 in IA 851 of 2020

ORDER

IA 455 of 2020, IA/205(AHM)2022 & IA/469(AHM)2022 , IA/574(AHM)2022 & IA/126(AHM)2024 in IA 851 of 2020

Ld. Counsel for the Resolution Professional is directed to convene a meeting of CoC and file affidavit regarding pending IA. .

List for further consideration on 10.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)